

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 33922 OF 2016
WITH PRAYER FOR INTERIM RELIEF

JANARDAN SINGH

...PETITIONERS

VERSUS

CENTRAL COAL FIELDS LTD. & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 20.02.2017, when the Court was pleased to pass the following order:

“Exemption allowed.
Issue notice.”

It is submitted that there are total 5 respondents. Show cause notice has been issued to Respondent Nos. 2 to 5 on 28.02.2017 by bar coding slip system. As per postal track report, notices have been delivered to Respondent Nos. 2 to 5 (Copy enclosed) but no one has entered appearance on their behalf so far. Ms. Aishwarya Bhati, Advocate has on 23.08.2016 filed Caveat/ Vakalatnama for Respondent No. 1. She has not filed Counter Affidavit so far.

Service of notice is complete.

The matter above mentioned is listed before the Registrar Court with this report.

Dated this the 30th day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Rajeev M. Roy, Advocate

Ms. Aishwarya Bhati, Advocate

ASSISTANT REGISTRAR

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 20.02.2017
COURT NO. 06
ITEM NO. 15

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OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 28.07.2016 passed by the High Court of Judicature at Allahabad, in First Appeal NO. 716 of 2008.

It is submitted that Mr. Rajeev M. Roy, Advocate has on 08.02.2017 filed documents as per letter of undertaking dated 18.10.2016 and the same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 17th day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Rajeev M. Roy, Advocate

ASSISTANT REGISTRAR

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